GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 2166 ANSWERED ON-06.08.2021

DIVYANGS IN PANCHAYATI RAJ INSTITUTIONS

2166. SHRI RAKESH SINHA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) how many Divyangs are part of Panchayati Raj Institutions and their Statewide classifications;
- (b) their classifications in three-tier institutions;
- (c) whether there is any arrangement /system for their reservation in Panchayati Raj Institutions; and
- (d) if so, the number of States providing reservation for them?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL)

(a) to (d) Article 243D of Part-IX of the Constitution of India provides for reservation of seats in any Panchayat or offices of chairpersons in Panchayats at any level for Scheduled Castes, Scheduled Tribes and women. This article also provides that legislature of a State may make provision for reservation of seats in any Panchayat or offices of chairpersons in Panchayat at any level in favour of backward class of citizens. Further, 'Panchayat', being 'Local Government', is a State subject and part of Seventh Schedule of the Constitution. Accordingly, all Panchayat related matters, including reservation for Divyangs in the Panchayati Raj Institutions, are governed by the respective State Panchayati Raj Acts and rules, which may vary across States. Details, in this regard, are not maintained centrally.
